GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA STARRED QUESTION NO.149 TO BE ANSWERED ON THE 27TH JULY, 2018 ADMISSION IN MEDICAL COLLEGES

*149. SHRI VINCENT H. PALA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of medical colleges, both recognised and un-recognised, offering admission for academic session 2018-19, State/UT-wise;
- (b) the number of students who have qualified the National Eligibility-cumEntrance Test and are supposed to get admission but may not get admission for the above session in these colleges;
- (c) the names of medical colleges which collect more than rupees fifteen lakhs per annum from the students; and
- (d) the number of medical colleges de-recognised by the Medical Council of India during the last one year along with the reasons therefor, State/UT-wise?

ANSWER THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 149* FOR 27TH JULY, 2018

- (a) 432 Medical Colleges are offering 59930 MBBS seats. State/UT wise details of the Colleges are given in annexure.
- (b) As per information provided by CBSE, 7,14,562 candidates have been declared qualified in NEET (UG) -2018. Out of the qualified candidates, 6,54,632 candidates may not get admission in 2018-19 session since the total seats available in both Government and Private Colleges for the year 2018-19 are 59930 only.
- (c) In the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by a Committee set up by the respective State Government under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute. The data regarding the fee collected in various medical colleges across the country is not maintained centrally.
- (d) During the last one year, Medical Council of India (MCI) recommended to withdraw the recognition of one Medical College in the State of Maharashtra under Section 19 of IMC Act, 1956 in view of persisting deficiencies.

<u>Annexure</u>

SI.	State/UT	No. of Colleges (both recognized and to be recognized)
1	Andhra Pradesh	27
2	A & N Islands	1
3	Assam	6
4	Arunachal Pradesh	1
5	Bihar	12
6	Chandigarh	1
7	Chhattisgarh	6
8	Delhi	8
9	Goa	1
10	Gujarat	25
11	Haryana	9
12	Himachal Pradesh	7
13	Jammu & Kashmir	4
14	Jharkhand	3
15	Karnataka	52
16	Kerala	27
17	Madhya Pradesh	17
18	Maharashtra	49
19	Manipur	2
20	Meghalaya	1
21	Mizoram	1

22	Orissa	10
23	Pondicherry	9
24	Punjab	8
25	Rajasthan	18
26	Sikkim	1
27	Tamil Nadu	45
28	Telangana	22
29	Tripura	2
30	Uttar Pradesh	35
31	Uttarakhand	5
32	West Bengal	17
	TOTAL	432